

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 36 of 2020

IN THE MATTER OF:

Nitin Rekhan

....Appellant

Vs.

Hightime Marketing Pvt. Ltd.

....Respondent

Present:

**For Appellant: Mr. Manish Kaushik and Mr. Mishal Johari,
Advocates**

For Respondent:

O R D E R

16.03.2020: At request of Learned Counsel for the Appellant the matter is adjourned to **01st April, 2020** under the caption 'For Admission (Fresh Case)'.

In the meanwhile, the Learned Counsel for the Appellant is to satisfy as to how he has filed the instant Appeal under Section 421 of the Companies Act, 2013, when the impugned order of the Adjudicating Authority in C.P. No. (IB)-1145(PB)/2019 arises out of an application/petition under Section 7 of the I&B Code, 2016.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn